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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 198/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: Parshwanath Enterprise.
V/s.
Anil Technoplus Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. Arjun R. Sheth

Adv. &

Operational
Creditor

Solicitor

2. Krina R. Parekh

Adv

M

K. R. Parekh

ORDER

Learned Advocate Mr. Arjun Sheth with Learned Advocate Ms. Krina Parekh present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of notice on Respondent not filed.

Petitioner Counsel represented that notice sent to respondent returned unserved. Returned cover not filed.

Petitioner shall file unserved cover.

List the matter on 17.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 22nd day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**